

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.S.R.No. 3047/97 O-A 1290/97

Date of Order: 24.9.97

BETWEEN:

1. G.Srinivas
2. Shyam Prasad
3. G.Shekar Reddy

.. Applicant.

AND

1. Nuclear Fuel Complex,
Dept. of Atomic Energy,
ECIL Post, Rep. by its
Assistant Personnel Officer,
Hyderabad, Rangareddy Dist.
2. The District Employment Officer,
Rangareddy Dist Employment Exchange,
Srinagar Colony, Panjagutta,
Hyderabad.



.. Respondents.

Counsel for the Applicants

.. Mr.K.Nageswara Reddy

Counsel for the Respondents

.. Mr.W.Satyanarayana for
Mr.N.R.Devraj for R-1

.. Mr.Phani Raj for
Mr.P.Naveen Rao for R-2

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

((Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Mr. K.Nageswara Reddy, learned counsel for the applicant,
Mr.W.Satyanarayana for Mr.N.R.Devraj, learned counsel for R-1
and Mr.Phani Raj for Mr.P.Naveen Rao, learned counsel for R-2.

Jai

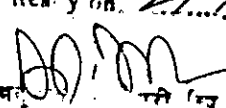
2. Admit. There are three applicants in this OA. They submit that they have fully qualified for consideration for the post of Junior Operator Trainee (Electrical Trade). Their names are not sponsored by the Employment Exchange. Hence their cases will not be considered by Respondent No.1 for that post. The applicant, relying on the Supreme Court judgement reported in 1996 (6) Scale 676 (Excise Superintendent, Malkapatnam, Krishna Dist. vs. K.B.N.Visweswara Rao) submits that his case has to be considered even though their names are not sponsored by the Employment Exchange.

3. We have disposed of similar cases. Hence the following interim direction is given:-

If the applicant, submit^s their application at least one week in advance of the selection either written, viva-voce or both, then the cases of the applicants should also be considered along with the Employment Exchange sponsored candidates even though their ^{names} ~~names~~ are not sponsored by the Employment Exchange. If they did not qualify in the selection the same should be informed to this Tribunal through the respondents counsel for confirming the dismissal of this OA. In case if they are found fit and come within the number to be appointed then the results should not be published until further orders in this OA.

प्रमाणित प्रति
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न्यायालय अधिकारी
COURT OFFICER
केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
हैदराबाद न्यायालय
HYDERABAD BENCH

कैस नम्बर	CA-3 NUMBER	24-9-97
व्यंग्य का नम्बर		
दिनांक of Judgement		24-9-97
कॉपी के मादर : या क्या दिन		
Copy Made Ready on		29-9-97
 Section Officer (I)		